

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2207/2011

(From the judgement and order dated 24/09/2010 in Civil Revision No.213/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for permission to file rejoinder affidavit and PERMISSION TO FILE ADDITIONAL AFFIDAVIT and office report)

(FOR FINAL DISPOSAL)

Date: 14/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s)

Mr. Sameer Parekh, Adv.

Ms. Rukhmini Bobde, Adv.

Mr. Anand Shankar Jha, Adv.

Ms. Shweta Sharma, Adv. for

M/S. Parekh & Co.

For Respondent(s)

Mr. Samir Ali Khan, Adv.

Mr. Manoj Kumar, Adv.

Mr. S. Chandra Shekhar, Adv.

UPON hearing counsel the Court made the following

O R D E R

Not before the Bench of which one of us (HON'BLE
MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA) is the member.

|(Rajesh Dham)
|Court Master

| |(Renu Diwan)
| |Court Master

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